

Parameswara Krishna Kaimal Vs Union Of India

Court: High Court Of Kerala

Date of Decision: Jan. 16, 2025

Hon'ble Judges: Dr. A.K.Jayasankaran Nambiar, J; Easwaran S, J

Bench: Division Bench

Advocate: S.V.Rajan, A.N.Premalal, Sanil Jose, S.Hemanth Santhosh, Sreena B.S., Swetha P. Dileep, T.T.Jayanthi, V.K.Gayathri Devi, Shibi.K.P, Nidheesh T.P, Vaishnavi Suresh, Neena R.S., P.G. Jayashankar, T.C.Krishna, Jose Joseph

Final Decision: Dismissed

Judgement

Dr. A.K.Jayasankaran Nambiar, J.

Ã, IA.No.1 of 2025 has been filed by the appellant seeking permission to withdraw the Writ Appeal so as to enable the appellant to opt for settlement

of the dispute under the provisions of the Direct Tax Vivad Se Vishwas Scheme, 2024.

Heard. Taking note of the averments in the affidavit filed in support of the I.A, the Writ Appeal is dismissed as withdrawn without prejudice to the

right of the appellant reserved above.